

Rep. by Act... 56... 74, S. 2 + Sch. I

THE INDIAN RAILWAYS (AMENDMENT) ACT, 1968

No. 52 OF 1968

[20th December, 1968]

An Act further to amend the Indian Railways Act, 1890

BE it enacted by Parliament in the Nineteenth Year of the Republic of India as follows:—

1. This Act may be called the Indian Railways (Amendment) Act, 1968. Short title.

9 of 1890.

2. In the Indian Railways Act, 1890 (hereinafter referred to as the principal Act), after section 100, the following sections shall be inserted, namely:— Insertion of new sections 100A and 100B.

“100A. If a railway servant, when on duty, is entrusted with any responsibility connected with the running of a train, rail-car or any other rolling-stock from one station or place to another station or place, and he abandons his duty before reaching such station or place, without authority or without properly handing over such train, rail-car or rolling-stock to another authorised railway servant, he shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to five hundred rupees, or with both. Abandoning train, etc., without authority.”

100B. If a railway servant, when on duty or otherwise, or any other person obstructs or causes to be obstructed or attempts to obstruct any train, rail-car or other rolling-stock upon a railway, by squatting, picketing, keeping without authority any rolling-stock on the railway or tampering with signal gear or otherwise, he shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to five hundred rupees, or with both.” Obstructing running of train, etc.

REPEALED

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Indian Railways (Amendment)

[ACT 52 OF 1968]

Amend-
ment of
section
131.

3. In section 131 of the principal Act, in sub-section (1), for the figures "100, 101", the figures and letters "100, 100A, 100B, 101" shall be substituted.

Amend-
ment of
section
148.

4. In section 148 of the principal Act, in sub-sections (1) and (2), for the figures "100, 101", the figures and letters "100, 100A, 100B, 101" shall be substituted.

Repeal
and
saving.

5. (1) The Indian Railways (Amendment) Ordinance, 1968, is hereby repealed. 10 of 1968.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act, as if this Act had come into force on the 14th day of September, 1968.